

Central Administrative Tribunal
Principal Bench, New Delhi.

Q. A. No. 673/95
M. A. No. 851/95

(9)

New Delhi this the 23rd Day of February, 1995.

Hon'ble Sh. B. K. Singh, Member (A)

Miss Tarawati,
O/o late Sh. Duli Chand,
through Sh. Ohida Lal,
Booking Clerk Railway Station,
Ghaziabad.

Applicant

(through Sh. B.S. Mainee, advocate)

versus

1. Union of India,
through the General Manager,
Northern Railway,
Bareda House, New Delhi.

2. The Divl. Railway Manager,
Northern Railway,
State Entry Road,
New Delhi.

Respondents

(through Sh. K. K. Patel, advocate)

ORDER (ORAL)
delivered by Hon'ble Sh. B. K. Singh, Member (A)

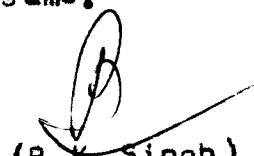
The relief prayed for in this Q. A. is that the respondents should be directed to pay the amount due to the applicant under the law as compensation on the death of late Sh. Duli Chand with interest at the rate of 18% p.a. from the date of death till the date of payment.

The learned counsel for the respondents has already placed a photocopy of the cheque which is in token of the payment made to the applicant on 22.12.1995 amounting to Rs. 75,824/- only. In view of this photocopy filed as Annexure-I to the counter-affidavit filed, the Q. A. is dismissed as having

(Signature)

(10)

become infructuous with liberty given to the applicant that if he has any surviving grievance after the payment, he will be at liberty to assail the same.


(B. K. Singh)
Member (A)

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